

Department has set up a national computer network and data centre to capture tax/financial data from different sources. The information so collected, including received from other Law Enforcement agencies, is utilized for selection of cases for tax scrutiny and also for investigation by the Income Tax Department.

#### **Land boundary agreement with Bangladesh**

†\*173. SHRI RAM JETHMALANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that land boundary agreement was executed between Bangladesh and Indian Government in September, 2011;

(b) if so, the area of land which was to be exchanged between both the countries;

(c) whether this agreement has been implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) A Protocol to the Agreement concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974, was signed during the visit of the Prime Minister to Bangladesh on September 06, 2011. The Protocol addresses the outstanding land boundary issues pertaining to the un-demarcated land boundary, exchange of enclaves and territories in adverse possession. The implementation of the Protocol will result in the exchange of 111 Indian enclaves in Bangladesh with 51 Bangladesh enclaves in India and will preserve the *status quo* on territories in adverse possession.

(c) and (d) The Protocol to the Land Boundary Agreement is subject to ratification by the Governments of the two countries and will be implemented on the date of exchange of the Instruments of Ratification.

#### **New satellite launching pads for ISRO**

\*174. SHRI TARIQ ANWAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that requests from a number of countries for launching their satellites in India have been received;

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†Original notice of the question was received in Hindi.